

Child Care Leave facility for women employees of BSNL

668. SHRIMATI BRINDA KARAT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that although the absorption terms and conditions of the employees in BSNL specify that the Government of India leave rules will continue to govern the employees till it frames its own leave rules, yet BSNL has denied its women employees the Child Care Leave facility which is notified by the Government; and

(b) if so, the reasons for the same and what does Government propose to do in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MURLI DEORA): (a) and (b) No, Sir, the absorption terms and conditions does not specify so. BSNL, within the guidelines of Department of Public Enterprises (DPE), can formulate its own rules/policies and BSNL has not yet adopted the norms of Government of India on child care leave.

Losing of users by publicly owned mobile service providers after MNP

669. SHRI P. RAJEEV: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Ministry is aware that most users of publicly owned mobile service providers are leaving their respective networks for privately owned ones using Mobile Number Portability (MNP);

(b) the efforts which are on to curb this trend; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MURLI DEORA): (a) to (c) Sir, the Government has launched the Mobile Number Portability (MNP) service on 25.11.2010 in Haryana and on 20.1.2011 in rest of India. After implementation of MNP, the number of BSNL and MTNL subscribers, who have switched over to other operators (port out) and number of other subscribers who have switched over to BSNL and MTNL (port in) are as under:—

	BSNL (as on 30.06.2011)	MTNL (as on 20.06.2011)
No. of subscribers port out	9,33,750	67,198
No. of subscribers port in	3,49,489	11,593